304

Finance

a date to be specified the motion."

(Interruptions)

JAGDISH PHASAD SHRI MA-THUR: What does it mean?

VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Please listen. I have been hearing you. Now, according to the supplementary list of business, the original motion was changed. Your amendment was to the original motion. So it cannot be taken into consideration.

SHRI JAGDISH PRASAD THUR: I object. This is a very wrong ruling.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): You cannot object. Now I am calling Mr. Sisodia.

PAPERS LAID ON THE TABLEcontd.

Notification of the Ministry of Finance (Department of Revenue) and related paper.

SHRI SAWAISINGH SISODIA: beg to lay on the Table, under section 159 of the Customs Act, 1962, a

Bill. 1982 copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G S.R. Nos. 233(E) to 238(E), dated the March, 1982, together with Explanatory Memorandum thereon. [Placed in Library. See No. LT-3496/82].

SHRI JAGDISH PRASAD MA-THUR (Uttar Pradesh): Madam, you have not been very wisely advised ...

VICE-CHAIRMAN THE (DR. (SHRIMATI) NAJMA HEPTULLA): The House stands arjourned till 11 o'clock tomorrow morning.

> The House then adjourned at five minutes past five of the clock till eleven of the clock on Wednesday, the 3rd March, 1982.